

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

**Service Tax Restoration of Appeal Application No. 70316
of 2019**

(on behalf of the Appellant)

In

Service Tax Appeal No.71394 of 2018

(Arising out of Order-in-Appeal No. 362/ST/Alld/2018 dated 13/09/2018
passed by Commissioner (Appeals), CGST & Central Excise, Allahabad)

M/s Asha Yadav

.....Appellant

VERSUS

Commissioner, CGST, Allahabad

....Respondent

APPEARANCE:

Ms. Vanashri Dubey, Advocate for the Appellant

Shri S.K. Agarwal, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 70010 / 2021

DATE OF HEARING/ DECISION : 24 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
Member (Technical)**